

ORISSA ACT 21 OF 1968

***THE ORISSA FAMINE RELIEF FUND (AMENDMENT)
AMENDMENT ACT, 1968**

[Received the assent of the Governor on the 19th December 1968, first published in an extraordinary issue of the Orissa Gazette, dated the 30th December 1968]

AN ACT TO AMEND THE ORISSA FAMINE RELIEF FUND (AMENDMENT) ACT, 1967

BE it enacted by the Legislature of the State of Orissa in the Nineteenth Year of the Republic of India, as follows :—

Short title 1. This Act may be called the Orissa Famine Relief Fund (Amendment) Amendment Act, 1968.

Amendment of section 1, Orissa Act 6 of 1967. 2. For section 1 of the Orissa Famine Relief Fund (Amendment) Act, 1967, the following section shall be substituted, namely: — **Orissa Act of 1967**

Short title and commencement. “1. (1) This Act may be called the Orissa Famine Relief Fund (Amendment) Act, 1967.

(2) It shall be deemed to have come into force with effect from the 1st day of April 1966.”